

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

102. Company Appeal/48/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **16.04.2024**

NAME OF THE PARTIES: Magnitude Innovations Private Limited

V/s.

Registrar of Companies Pune

Appearance

For Appellant : Adv. Amit Singh i/b. Mithun Khaire

For Respondent/ROC : Ms. Veena Ghaisas

SECTION 252(1) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ms. Veena Ghaisas, RoC Pune is present through VC and submits that they have no objection in restoration of the company.

Pursuant to order dated 13.02.2024, the appellant company has filed additional affidavit on 14.03.2024 and the same is under scrutiny. However, the hard copy of the additional affidavit has been tendered in the court.

Heard both sides and **order is reserved.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)